

homefirst Home First Finance Company India Private Limited
 CIN:L65990MH2010PLC240703, Website: homefirstindia.com
 Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

CORRIGENDUM
 This ad is in reference to the E-auction advertisement published in this newspaper on 21/07/2022 in which the Date of Possession was erroneously published as 17/07/2022 instead of 12/07/2022 against the borrower (s) / Co-borrower (s) Surekha Vasant Burate, Prasad Arvind Tarkunde and 18/06/2022 instead of 15/06/2022 was published against the borrower (s) / Co-borrower (s) Shyam Teju Yadav, Chandravati S Yadav. The correct dates are 12/07/2022 and 15/06/2022 respectively. Other details will remain the same.
 Date: 23-07-2022, Signed by Authorized Officer,
 Place: Pune, Home First Finance Company India Limited

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APPENDIX- IV-A [See proviso to rule 8 (6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002
 Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(12) of the said Act proposes to realize dues by sale of the said properties and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

S. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Market Value	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of Emd & Documents	Number of Authorised officer
1.	Ganesh Ram Yadav, Gokarna Ganesh Yadav	Flat No. 103, Gurudatta Residency, Sr No 5 Kondwa BK Near VIIT College, Pune Maharashtra 411048	01-04-2021	16,37,130	21-07-2022	21,20,000	2,12,000	23-08-2022 (11am-2pm)	21-08-2022 (Upto 5pm)	9529063454

E-Auction Service Provider
 Company Name : e-Procurement Technologies Ltd. (Auction Tiger), Help Line No. :079-35022160 / 149 / 182
 Contact Person : Ram Sharma -8000023297
 e-Mail id : ramprasad@auctiontiger.net and support@auctiontiger.net

E-Auction Website/For Details, Other terms & conditions
<http://www.homefirstindia.com>
<https://homefirst.auctiontiger.net>

A/c No. for depositing EMD/other amount
 9120036268117- Home First Finance Company India Limited - Axis Bank Ltd., MIDC, Andheri East.

Branch IFSC Code
 UTIB0000395

Name of Beneficiary
 Authorized Officer, Home First Finance Company India Limited

Bid Increment Amount - Rs. 10,000/-. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://homefirst.auctiontiger.net>). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002
 The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.
 Date: 23-07-2022,
 Place: Pune

Signed by Authorized Officer,
 Home First Finance Company India Limited

इंडियन बैंक Indian Bank ALLAHABAD

PIMPRI CHINCHWAD BRANCH,
 8 B-C GROUND FLOOR HIRAMOTI FORTUNE CHINCHWAD
 NEAR CHINCHWAD STATION Ph: 020-27464325, -AM/E-mail: pimpri@indianbank.co.in

E-Auction of Movable assets of A/c Nitin Baban Parse under Hypothecation Agreement
ON 10/08/2022 (Wednesday) from 11:00 A.M. TO 5:00 P.M.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable assets charged to the Secured Creditor, the constructive / Physical possession of which has been taken by the Authorised Officer of Indian Bank, PNP branch, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 10/08/2022 (Wednesday). The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

Details of the movable properties	Hyundai Creta 1.6 VTVTS (Reg. No MH14FS1262)
Detail of encumbrance, Outstanding Dues of Local Self Govt, Electricity, Property Tax, Municipal Tax, etc. if any known to the Bank:	Not Known to the Bank
Name of the Borrower (s):	Nitin Baban Parse
Amount of Secured debt	Rs.5,27,335/- (Rupees Five lakhs Twenty Seven Thousands Three Hundreds Thirty Five Only) as on 18.07.2022
Reserve Price	Rs.5,01,500.00(Rupees Five Lacs One Thousand and Five Hundred Rupees Only)
Earnest Money Deposit (EMD)	50,150.00
Verification & Inspection of the Documents/Property	07.08.2022 between 10.00 am to 4.00 pm
Last Date & time for Submission of Process compliance Form with EMD Amount	08/08/2022
Date and time of e-Auction / Property ID	10/08/2022 From 11:00 AM to 17:00 PM IDIB 50337888230
For further details and Terms & Conditions, contact:	Forwarding details and Terms & Conditions, please visit: (i) https://www.mstcecommerce.com (ii) https://ibapi.in

THE BORROWER(S)/GUARANTOR(S) ARE HEREBY NOTIFIED ABOUT THE SALE

Date : 22/07/2022
 Place : Pune
 Authorised Officer
 Indian Bank

AU SMALL FINANCE BANK LIMITED
 INFORMATION NOTICE

The below mentioned Borrowers & Co-Borrowers are informed to remove their movable assets from the mortgaged property (mentioned in the below table) which has been sold by AU Small Finance Bank Ltd. (A Scheduled Commercial Bank) through auction proceeding under SARFAESI Act, 2002, otherwise the movable assets would be transferred to any rented location at their own cost and they will also be liable for any damage caused during the shifting, if it is not removed within 7 days. For other queries contact: Mr. Anirudha Hajare-8424093056

Loan A/c No.	Name of Borrower/Co-Borrower/ Mortgagee/Guarantor/	Detail of Mortgaged Property
L9001060100566330	Maheshchandra Shambhunath Kushwah S/o Shambhunath Kushwah (Borrower & Mortgagee), Smt. Pinky Maheshchandra Kushwah W/o Maheshchandra (Co-Borrower), Neeraj Ramsahay Kushwah S/o Ram Sahay Kushwah (Co-Borrower)	Property bearing Survey No. 19/A, "Maruti Vihar" Village Alandi Devachi, Taluka Khed, Distt. Pune, Maharashtra. Admeasuring 53.41 Sq. Mtr.

Date : 22/07/2022
 Place : Pune
 Authorised Officer
 AU Small Finance Bank Limited

SBI STATE BANK OF INDIA, Stressed Assets Recovery Branch, (SARB) Pune
 Vardhaman Building, 2nd Floor, Seven Loves Chowk, Mahatma Phule Peth, Shankarsheth Road, Pune-42. Ph. : 020-26446043/ 26446044. E-mail : sbi.10151@sbi.co.in. Authorised Officer:- Mrs. Padmaja Pol, e-mail : Padmaja.pol@sbi.co.in, Mob:- 7875255994

E-AUCTION SALE NOTICE
 Sale of Movable & Immovable assets charged to the bank under The Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The undersigned as Authorized Officer of State Bank of India has taken over possession of the following properties u/s 13(4) of the SARFAESI Act 2002. Public at large is informed that e-auction (under SARFAESI Act, 2002) of the charged properties in the below mentioned cases for realisation of Bank's dues will be held on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis.

1) Name of Borrower(s)	Name of Guarantor(s)	Outstanding Dues for Recovery of which Property is Being Sold
M/s. S. P. Engineers 1) Mr. Prashant Chandrakant Chaudhari, Partner (since deceased); 2) Mr. Santosh Bapusaheb Kunjir, Partner; 3) Mr. Chandrashekar Prabhakar Deshmukh, Partner;	1) Mr. Prashant Chandrakant Chaudhari, since deceased represented through Wife and legal heir Mrs. Janavi Prashant Chaudhari; 2) Mr. Santosh Bapusaheb Kunjir; 3) Mr. Chandrashekar Prabhakar Deshmukh; 4) Mr. Prabhakarrao Laxman Salpute; 5) Mr. Amit Anil Dumbre; 6) Mrs. Rohini Chandrashekar Deshmukh; 7) Mrs. Jyoti Santosh Kunjir; 8) Mr. Siddharth Vijay Shah	Rs. 3,86,07,707.15 (Rupees Three Crore Eighty Six Lac Seven Thousand Seven Hundred Seven and Paise Fifteen only) as on 29.02.2016 Plus interest, costs, charges, etc. till closure of the account

Names of Title Deed Holders : M/s. S. P. Engineers

Description of property	Reserve Price	Earnest Money Deposit (EMD)	Bid incremental Amount :
Flat No. 101, Built up area 78.32 sq. mtrs. at Survey No.76/9/3/1, "Rushabh Heritage", Left Bhusan Colony, Paud Road, Kolhrud, Pune-411038. (Physical possession) Property ID-SBIN10151003	Rs. 68.00 lakh	Rs. 6.80 lakh	Rs. 0.25 Lakh

2) Name of Borrower(s)	Name of Guarantor(s)	Outstanding Dues for Recovery of which Property is Being Sold
Mr. Somnath Laxman Avhad & Mrs. Harsha Somnath Avhad	Not Applicable	Rs. 23,78,324/- (Rupees Twenty Three Lakh Seventy Eight Thousand Three Hundred Twenty Four Only) as on 10/10/2018 plus further interest and charges, etc.

Names of Title Deed Holders : Mr. Somnath Laxman Avhad & Mrs. Harsha Somnath Avhad

Description of property	Reserve Price	Earnest Money Deposit (EMD)	Bid incremental Amount :
Flat No. 201, Todkar Angan, Building "A", 2nd Floor, S. No. 41, Hissa No. 2A (Old S. No. 67 Kondhwa Bk.), Yewlawadi, Tal. Haveli, Dist. Pune 411 048 admeasuring area Carpet area 629 sq. ft. i.e. 58.43 sq. mtr equivalent to built-up area 786 sq. ft. i.e. 73.02 sq. mtr. (Physical Possession) Property ID-SBIN10151002	Rs. 19.88 lakh	Rs. 1.99 Lakh	Rs. 0.25 Lakh

Date & Time of e-Auction :
 Date:- 10.08.2022 Time:- From 11.00 a.m. to 01.00 p.m. with unlimited extensions of 10 minutes each

EMD Amount to be deposited with Global EMD Wallet available in the portal On or before 08.08.2022 before 5.00 p.m. Date of Inspection for property : 28.07.2022, between 11.30 am to 1.30 pm

Kindly contact on 7506259833
 No property will be sold below the reserve price

Brief terms and conditions of e-auction. The sale shall be subject to the terms and conditions prescribed in the Security Interest Enforcement Rules 2002.
 E-Auction is being held on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis and will be conducted "On Line".

1) The auction will be conducted through IBAPI Portal viz. <https://ibapi.in> E-auction Tender Document containing online e-auction bid form, Declaration, General Terms and Conditions of online auction sale are available on <https://ibapi.in>. 2) Bidders are advised to visit the website - www.mstcecommerce.com for our e-auction service provider MSTC Ltd. to participate in online bid. The intending purchasers/bidders are required to register themselves on the auction portal- <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp>. 3) The Bidders have to register themselves well before the auction date as registration of bidders take minimum of three working days. 4) Time and manner of payment. The successful bidder shall deposit 25% of sale price, after adjusting the EMD already paid, immediately, i.e. on the same day or not later than next working day, as the case may be, after the acceptance of the offer by the Authorised Officer, failing which the earnest money deposited by the bidder shall be forfeited. The Balance 75% of the sale price is payable on or before the 15th day of confirmation of sale of the secured asset or such extended period as may be agreed upon in writing between the Secured Creditor and the auction purchaser not exceeding three months from the date of auction. 5) For EMD amount to be deposited in Global EMD wallet available in the portal <https://ibapi.in>. The bidder has to ensure and confirm for himself that the EMD amount is transferred from his bank account to his own wallet with MSTC by means of NEFT/RTGS transfer from his bank account. The bidder will be accepted by the system for auction only if the requisite amount of EMD is present in his wallet or else he will be not accepted as bidder by system and he will be not able to participate in auction. 6) For property details and photograph of the property please visit <https://ibapi.in> and for clarifications related to this portal please contact help line numbers "1800 10 25026" or "011-41106131". 7) In the event of failure of auction the bidder has to place refund request from wallet to bank account through his account maintained by MSTC which will refund the same back to bidders bank account. For further information kindly contact Banks Authorized officer. 8) The successful bidder shall deposit 25% of sale price, after adjusting the EMD already paid, immediately, i.e. on the same day or not later than next working day, as the case may be, after the acceptance of the offer by the Authorised Officer, failing which the earnest money deposited by the bidder shall be forfeited. The Balance 75% of the sale price is payable on or before the 15th day of confirmation of sale of the secured asset. 9) To the best of knowledge and information of the Authorised Officer, there is no encumbrance on the properties/ies. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues. The sale shall be subject to rules/ conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the e-auction are published in the following websites www.sbi.co.in and <https://ibapi.in>. 10) The successful bidder shall be required to submit the final prices, quoted during the e-Auction as per the annexure after the completion of the e-Auction, duly signed and stamped as token of acceptance without any new condition other than those already agreed to before start of e-Auction. 11) During e-Auction, if no bid is received within the specified time, State Bank of India at its discretion may decide to revise opening price / scrap the e-Auction process / proceed with conventional mode of tendering. 12) The Bank / service provider for e-Auction shall not have any liability towards bidders for any interruption or delay in access to the site irrespective of the causes. 13) The bidders are required to submit acceptance of the terms & conditions and modalities of e-Auction adopted by the service provider, before participating in the e-Auction. 14) The bid once submitted by the bidder, cannot be cancelled/withdrawn and the bidder shall be bound to buy the property at the final bid price. The failure on the part of bidder to comply with any of the terms and conditions of e-Auction, mentioned herein will result in forfeiture of the amount paid by the defaulting bidder. 15) Decision of the Authorised Officer regarding declaration of successful bidder shall be final and binding on all the bidders. 16) The Authorised Officer shall be at liberty to cancel the e-Auction process / tender at any time, before declaring the successful bidder, without assigning any reason. 17) The bid submitted without the EMD shall be summarily rejected. The property shall not be sold below the reserve price. 18) The conditional bids may be treated as invalid. Please note that after submission of the bids, no correspondence regarding any change in the bid shall be entertained. 19) The EMD of the unsuccessful bidder will be refunded to their respective A/c numbers shared with the Bank. The bidders will not be entitled to claim any interest, costs, expenses and any other charges (if any). 20) The Authorised Officer is not bound to accept the highest offer and the Authorised officer has absolute right to accept or reject any or all offer(s) or adjourn / postpone / cancel the e-Auction without assigning any reason therefor. The sale is subject to confirmation by the secured creditor. 21) In case of forfeiture of the amount deposited by the defaulting bidder, he shall neither have claim on the property nor on any part of the sum for which may it be subsequently sold. 22) The successful bidder shall bear all the necessary expenses like applicable stamp duties / additional stamp duty / transfer charges, Registration expenses, fees etc. for transfer of the property in his/her name. 23) In case of any dispute arises as to the validity of the bid (s), amount of bid, EMD or as to the eligibility of the bidder, authority of the person representing the bidder, the interpretation and decision of the Authorised Officer shall be final. In such an eventuality, the Bank shall in its sole discretion be entitled to call off the sale and put the property to sale once again on any date and at such time as may be decided by the Bank. For any kind of dispute, bidders are required to contact the concerned authorised officer of the concerned bank branch only. 24) The sale certificate shall be issued after receipt of entire sale consideration and confirmation of sale by secured creditor. The sale certificate shall be issued in the name of the successful bidder. No request for change of name in the sale certificate other than the person who submitted the bid / participated in the e-Auction will be entertained.

Date : 23.07.2022
 Place : Pune
 Authorised Officer
 State Bank of India

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KALPAK INDUSTRIAL TECHNOLOGIES (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1 Name of corporate debtor	KALPAK INDUSTRIAL TECHNOLOGIES (INDIA) PRIVATE LIMITED
2 Date of incorporation of corporate debtor	05/03/2014
3 Authority under which corporate debtor is incorporated / registered	RoC-Pune
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29253PN2014PTC150867
5 Address of the registered office and principal office (if any) of corporate debtor	D II BLOCK MIDC, PL NO 58/59/22 MIDC CHINCHWAD PUNE MH 411019 IN
6 Insolvency commencement date in respect of corporate debtor	July 15, 2022 Order Received by IRP on July 22, 2022
7 Estimated date of closure of insolvency resolution process	11 January 2023
8 Name and registration number of the insolvency professional acting as interim resolution professional	Devang P. Sampat IBBI/PA-001/TP-P00224 /2017-18/10423
9 Address and e-mail of the interim resolution professional, as registered with the Board	dpsampat@sampatassociates.in Regd. Add.: Bungalow No. 4, Shiv Pooja, Plot 100, Sector 29, Vashi Navi Mumbai 400703, India.
10 Address and e-mail to be used for correspondence with the interim resolution professional	dpsampat@sampatassociates.in Admin Add.: #615, Shivali Plaza, Plot 79/A, Marol Coop. Industrial Estate, Off Andheri Kurla Road, Marol, Andheri (East), Mumbai -400059, India.
11 Last date for submission of claims	August 5, 2022 (14 days from receipt of order by IRP)
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable.
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address :Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KALPAK INDUSTRIAL TECHNOLOGIES (INDIA) PRIVATE LIMITED on July 15, 2022 Order Received by IRP on July 22, 2022. The creditors of the KALPAK INDUSTRIAL TECHNOLOGIES (INDIA) PRIVATE LIMITED are hereby called upon to submit their claims with proof on or August 5, 2022 (14 days from receipt of order) to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Notice is hereby further given that the banks/financial institutions of KALPAK INDUSTRIAL TECHNOLOGIES (INDIA) PRIVATE LIMITED are requested not to debit any further amount from the bank accounts of KALPAK INDUSTRIAL TECHNOLOGIES (INDIA) PRIVATE LIMITED without prior authorisation of the interim resolution professional.

Notice is hereby also given to the officers and managers of KALPAK INDUSTRIAL TECHNOLOGIES (INDIA) PRIVATE LIMITED to report to the interim resolution professional.

Name and Signature of Interim Resolution Professional
 CA Devang P. Sampat
 Mumbai IBBI/PA-001/TP-P00224 /2017-18/10423

pnb punjab national bank
 Together for the better

Zonal SASTRA Centre, Mumbai
 181, 18th Floor, Maker Tower, E Wing, Cuffe Parade-400 005, Mumbai, MH.

SALE NOTICE FOR SALE OF SECURED ASSETS UNDER SARFAESI ACT
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the constructive / physical / symbolic possession of which has been taken by the Authorised Officer of the Bank / Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank / Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Sl. No.	Name of the Branch	Description of the Immovable Properties Mortgaged / Owner's Name (mortgagors of properties)	A) Dt. Of Demand Notice u/s 13(12) of SARFAESI ACT 2002			Date / Time of e-Auction	Details of the encumbrances known to the secured creditors
			B) Outstanding Amount as on 31.03.2022	C) Possession Dt. u/s 13(4) of SARFAESI ACT 2002	D) Nature of Possession Symbolic / Physical / Constructive		
1	Zonal SASTRA Centre, Mumbai M/s. N. K. Realtors (Borrower)	Property 1 Land and building situated at Plot No. 9, S. No. 108/1/1/1 + 108/1/1/2 + 108/1/2 + 108/2 + 109 together with building construction thereon at Vill. Kunenama Taluka Maval, Maharashtra. Land Area : 2852.92 sq. mtr. + Total Built up area : 96585.24 sq. ft. M/s. N. K. Realtors.	A) 30.07.2020	B) ₹ 14 Cr. plus further interest and charges from the date of NPA i.e. 01.04.2019.	A) ₹ 1568.00	10.08.2022	Not Known
			C) 09.07.2021	D) Symbolic Possession	B) ₹ 156.80	11:00 a.m. to 04:00 p.m.	
					C) ₹ 10.00		
2	Zonal SASTRA Centre, Mumbai M/s. N. K. Realtors (Borrower)	Property 2 Row House No. 1 situated at Jai Maa Aashapura Co-Op. Hsg. Soc. Ltd., Survey No. 226/1, Chhedli, Nashik-Pune Road, Maharashtra. Built Up Area : 1340 Sq. Ft. Mr. Hitesh Damji Majethia	A) 30.07.2020	B) ₹ 14 Cr. plus further interest and charges from the date of NPA i.e. 01.04.2019.	A) ₹ 31.35	10.08.2022	Not Known
			C) 09.07.2021	D) Symbolic Possession	B) ₹ 3.14	11:00 a.m. to 04:00 p.m.	
					C) ₹ 0.10		
3	Zonal SASTRA Centre, Mumbai M/s. N. K. Realtors (Borrower)	Property 3 Row House No. 2 situated at Jai Maa Aashapura Co-Op. Hsg. Soc. Ltd., Survey No. 226/1, Chhedli, Nashik-Pune Road, Maharashtra. Built Up Area : 1230 Sq. Ft. Mr. Hitesh Damji Majethia	A) 30.07.2020	B) ₹ 14 Cr. plus further interest and charges from the date of NPA i.e. 01.04.2019.	A) ₹ 29.45	10.08.2022	Not Known
			C) 09.07.2021	D) Symbolic Possession	B) ₹ 2.95	11:00 a.m. to 04:00 p.m.	
					C) ₹ 0.10		
4	Zonal SASTRA Centre, Mumbai M/s. N. K. Realtors (Borrower)	Property 4 Row House No. 3 situated at Jai Maa Aashapura Co-Op. Hsg. Soc. Ltd., Survey No. 226/1, Chhedli, Nashik-Pune Road, Maharashtra. Built Up Area : 1230 Sq. Ft. Mr. Nitin Hirji Thakkar	A) 30.07.2020	B) ₹ 14 Cr. plus further interest and charges from the date of NPA i.e. 01.04.2019.	A) ₹ 29.45	10.08.2022	Not Known
			C) 09.07.2021	D) Symbolic Possession	B) ₹ 2.95	11:00 a.m. to 04:00 p.m.	
					C) ₹ 0.10		
5	Zonal SASTRA Centre, Mumbai M/s. N. K. Realtors (Borrower)	Property 5 Row House No. 4 situated at Jai Maa Aashapura Co-Op. Hsg. Soc. Ltd., Survey No. 226/1, Chhedli, Nashik-Pune Road, Maharashtra. Built Up Area : 1230 Sq. Ft. Mr. Nitin Hirji Thakkar	A) 30.07.2020	B) ₹ 14 Cr. plus further interest and charges from the date of NPA i.e. 01.04.2019.	A) ₹ 29.45	10.08.2022	Not Known
			C) 09.07.2021	D) Symbolic Possession	B) ₹ 2.95	11:00 a.m. to 04:00 p.m.	
					C) ₹ 0.10		

TERMS AND CONDITIONS :
 The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions :
 1. The properties are being sold on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS".
 2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. 3. The Sale will be done by the undersigned through e-auction platform provided at the Website <https://www.mstcecommerce.com> on date and time mentioned in the above table. 4. The Authorised Officer reserves the right to accept or reject any / all bids, or to postpone / cancel / adjourn / discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final. 5. All statutory dues / attachment charges / other dues including registration charges, stamp duty, taxes, statutory liabilities, arrears of property tax, electricity dues etc. shall have to be borne by the purchaser. 6. For detailed terms and conditions of the sale, please refer www.ibapi.in, www.mstcecommerce.com, <https://eprocure.gov.in/epublish/app> & www.pnb.in
 Place: Pune, Maharashtra
 Date : 22.07.2022
 Authorised Officer & Chief Manager, For Punjab National Bank, Secured Creditor